The Kerala Healthcare Service Persons and Healthcare Service Institutions (Prevention of Violence and Damage to Property) Act, 2012

Act 14 of 2012

Keyword(s):
Healthcare Service Institutions, Healthcare Service Persons, Offender, Property, Violence

Amendment appended: 22 of 2023

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

GOVERNMENT OF KERALA

Law (Legislation-H) Department

NOTIFICATION

No. 16133/Leg.H1/2011/Law. *Dated, Thiruvananthapuram,* *23rd July, 2012 / 1st Sravana, 1934.*

In pursuance of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to authorise the publication in the Gazette of the following translation in English Language of the Kerala Healthcare Service Persons and Healthcare Service Institutions (Prevention of Violence and Damage to Property) Act, 2012 (14 of 2012).

By order of the Governor,

C. K. Padmakaran,
Special Secretary (Law).

[Translation in English of the "2012-ലെ കേരള ആരോഗ്യരക്ഷാ സേവന പ്രവർത്തകരും ആരോഗ്യരക്ഷാ സേവന സ്ഥാപനങ്ങളും (അക്രമവും സ്വത്തിനുള്ള നാശവും തടയൽ) ആക്റ്റ്" published under the authority of the Governor.]

ACT 14 OF 2012

THE KERALA HEALTHCARE SERVICE PERSONS AND HEALTHCARE SERVICE INSTITUTIONS (PREVENTION OF VIOLENCE AND DAMAGE TO PROPERTY) ACT, 2012

An Act to prohibit violence against healthcare service persons and to prevent damage and loss to property in healthcare service institutions and for matters connected therewith or incidental thereto.

Preamble.—Whereas, it is expedient to prohibit violence against health-care service persons and to prevent damage and loss to property in healthcare service institutions and to provide for matters connected therewith or incidental thereto;

Be, it enacted in the Sixty-third Year of the Republic of India as follows:—

1. *Short title and commencement.*—(1) This Act may be called the Kerala Healthcare Service Persons and Healthcare Service Institutions (Prevention of Violence and Damage to Property) Act, 2012.

(2) It shall be deemed to have come into force on the 26th day of August, 2010.

2. *Definitions.*—In this Act, unless the context otherwise requires,—

(a) "healthcare service institutions" means all institutions providing healthcare to people which are under the control of the State or the Central Government or Local Bodies etc., including any private hospital having facilities for treatment of the sick and used for their reception or stay; any private maternity home where women are usually received and accommodated for the purpose of confinement and ante-natal and post-natal care in connection with child birth or anything connected therewith; and any private nursing home used or intended to be used for the reception and accommodation of persons suffering from any sickness, injury or infirmity whether of body or mind and providing treatment or nursing or both of them and include a maternity home, convalescent home, clinic, residence and consulting rooms of healthcare service persons;

(b) "healthcare service persons" in relation to a healthcare service institution shall include,—

(i) Registered Medical Practitioners, working in healthcare service institutions, including those having provisional registration;

(ii) registered Nurses;

(iii) Medical Students;

(iv) Nursing Students;

(v) Para Medical Workers employed and working in medical service institutions;

(c) "offender" means any person who, either by himself or as a leader or as a member of a group of persons or organisations, commits or attempts to commit or abets or incites the commission of violence under this Act;

(d) "Property" means any property, movable or immovable or medical equipment or medical machinery owned by or in possession of or under the control of any healthcare service person or healthcare service institution;

(e) "violence" means activities causing any harm, injury or endangering the life or intimidation, obstruction or hindrance, to any healthcare service person in discharge of duty in any healthcare service institution or damage or loss to property in healthcare service institutions.

3. *Prohibition of violence.*—Any act of violence against healthcare service persons or damage or loss to property in a healthcare service institution is hereby prohibited.

4. *Penalty and other consequence for violation of section 3.*—(1) any offender who commits any act in contravention of section 3, shall be punishable with imprisonment for a period which may extend to three years and with fine which may extend to fifty thousand rupees.

(2) In addition to the punishment specified in sub-section (1), the offender shall be liable to pay to the healthcare service institution a compensation of twice the amount of purchase price of medical equipment damaged and the loss caused to the property as may be determined by the Court trying the offence.

(3) If the offender has not paid the compensation under sub-section (2), the said sum shall be recovered under the provisions of the Kerala Revenue Recovery Act, 1968 (15 of 1968), as if it were an arrear of land revenue due from him.

(4) Any offence committed under section 3 shall be cognizable and non-bailable.

5. *Act to be in addition to and not in derogation of any other law.*—The provisions of this Act shall be in addition to and not in derogation of the provisions of any other law for the time being in force.

6. *Responsibility of healthcare service institutions to give complete information of medical treatment.*—It shall be the responsibility of each healthcare service institution to furnish, in writing, the complete information about medical treatment provided by such healthcare service institutions, to the patients who seek treatment in the said institutions or to their relatives.

7. *Power to make rules.*—(1) The Government may, by notification in the Official Gazette, make rules for the purposes of carrying out the provisions of this Act.

(2) Every rule made under this Act shall be laid, as soon as may be after it is made, before the Legislative Assembly, while it is in session, for a total period of fourteen days which may be comprised in one session or in two successive sessions, and if, before the expiry of the session in which it is so laid or the session immediately following, the Legislative Assembly makes any modification in the rule or decides that the rule should not be made, the rule shall, thereafter, have effect only in such modified form or be of no effect, as the case may be; so however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

8. *Repeal and saving.*—(1) The Kerala healthcare Service Persons and healthcare service institutions (Prevention of Violence and Damage to Property) Ordinance, 2012 (27 of 2012) is hereby repealed.

(2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken under the said Ordinance shall be deemed to have been done or taken under this Act.

(3) Notwithstanding anything contained in this Act no person alleged to have committed an offence, during the period from the 13th day of July, 2011 to the 11th day of February, 2011, is liable to be convicted under this Act.

33\3109\12

©
Government of Kerala
കേരള സർക്കാർ
2012

Reg. No. രജി. നമ്പർ
KL/TV(N)/12/12-14

KERALA GAZETTE
കേരള ഗസറ്റ്

EXTRAORDINARY
അസാധാരണം

PUBLISHED BY AUTHORITY
ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്

Vol. LVII വാല്യം 57	Thiruvananthapuram, Thursday തിരുവനന്തപുരം, വ്യാഴം	23rd August 2012 2012 ആഗസ്റ്റ് 23 1st Bhadra 1934 1934 ഭാദ്രം 1	No. നമ്പർ 1743

GOVERNMENT OF KERALA

Law (Legislation-H) Department

ERRATUM

No. 16133/Leg. H1/2011/Law. *Dated, Thiruvananthapuram, 23rd August, 2012.*

In the authoritative text in English of the Kerala Healthcare Service Persons and Healthcare Service Institutions (Prevention of Violence and Damage to Property) Act, 2012 (14 of 2012) published under Notification No. 16133/Leg. H1/2011/Law dated the 23rd July, 2012 in the Kerala Gazette Extraordinary No. 1559 dated the 23rd July, 2012, in sub-section (3) of section 8, *for* "11th day of February, 2011" *read* "11th day of February, 2012".

By order of the Governor,

C. K. PADMAKARAN,
Special Secretary (Law).

PRINTED AND PUBLISHED BY THE SUPERINTENDENT OF GOVERNMENT PRESSES AT THE GOVERNMENT CENTRAL PRESS, THIRUVANANTHAPURAM, 2012.

33/3554/2012/DTP.

©
കേരള സർക്കാർ
Government of Kerala
2023

Regn.No. KERBIL/2012/45073
dated 05-09-2012 with RNI
Reg No.KL/TV(N)/634/2021-2023

കേരള ഗസറ്റ്
KERALA GAZETTE
അസാധാരണം
EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 12 Vol. XII	**തിരുവനന്തപുരം, തിങ്കൾ** Thiruvananthapuram, Monday	**2023 സെപ്റ്റംബർ 18** 18th September 2023 **1199 കന്നി 1** 1st Kanni 1199 **1945 ഭാദ്രം 27** 27th Bhadra 1945	**നമ്പർ** No. **3044**

കേരള സർക്കാർ
നിയമ (നിയമനിർമ്മാണം-എച്ച്) വകുപ്പ്

വിജ്ഞാപനം

നമ്പർ. ലെഗ്.എച്ച്1/72/2023/നിയമം.

തിരുവനന്തപുരം, 2023 സെപ്റ്റംബർ 18
1199 കന്നി 1
1945 ഭാദ്രം 27.

കേരള സംസ്ഥാന നിയമസഭയുടെ താഴെപ്പറയുന്ന ആക്റ്റ് പൊതുജനങ്ങളുടെ അറിവിലേയ്ക്കായി ഇതിനാൽ പ്രസിദ്ധപ്പെടുത്തുന്നു. നിയമസഭ പാസാക്കിയ പ്രകാരമുള്ള ബില്ലിന് 2023 സെപ്റ്റംബർ 18-ാം തീയതി ഗവർണ്ണറുടെ അനുമതി ലഭിച്ചു.

ഗവർണ്ണറുടെ ഉത്തരവിൻപ്രകാരം,

കെ. ജി. സനൽ കുമാർ,
നിയമ സെക്രട്ടറി.

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

2023-ലെ 22-ാം ആക്റ്റ്

2023-ലെ കേരള ആരോഗ്യരക്ഷാ സേവന പ്രവർത്തകരും ആരോഗ്യരക്ഷാ സേവന സ്ഥാപനങ്ങളും (അക്രമവും സ്വത്തിനുള്ള നാശവും തടയൽ) ഭേദഗതി ആക്റ്റ്

2012-ലെ കേരള ആരോഗ്യരക്ഷാ സേവന പ്രവത്തകരും ആരോഗ്യരക്ഷാ സേവന സ്ഥാപനങ്ങളും (അക്രമവും സ്വത്തിനുള്ള നാശവും തടയൽ) ആക്റ്റ് ഭേദഗതി ചെയ്യുന്നതിനുള്ള

ഒരു

ആക്റ്റ്

പീഠിക.—2012-ലെ കേരള ആരോഗ്യരക്ഷാ സേവന പ്രവർത്തകരും ആരോഗ്യരക്ഷാ സേവന സ്ഥാപനങ്ങളും (അക്രമവും സ്വത്തിനുള്ള നാശവും തടയൽ) ആക്റ്റ് (2012-ലെ 14-ാം ആക്റ്റ്) ഇതിനുശേഷം കാണുന്ന ആവശ്യങ്ങൾക്കായി ഭേദഗതി ചെയ്യുന്നത് യുക്തമായിരിക്കുകയാൽ;

ഭാരത റിപ്പബ്ലിക്കിന്റെ എഴുപത്തിനാലാം സംവത്സരത്തിൽ താഴെപ്പറയും പ്രകാരം നിയമമുണ്ടാക്കുന്നു:—

1. ചുരുക്കപ്പേരും പ്രാരംഭവും.—(1) ഈ ആക്റ്റിന് 2023-ലെ കേരള ആരോഗ്യരക്ഷാ സേവന പ്രവർത്തകരും ആരോഗ്യരക്ഷാ സേവന സ്ഥാപനങ്ങളും (അക്രമവും സ്വത്തിനുള്ള നാശവും തടയൽ) ഭേദഗതി ആക്റ്റ് എന്ന് പേര് പറയാം.

(2) ഇത് 2023 മേയ് 24-ാം തീയതി പ്രാബല്യത്തിൽ വന്നതായി കരുതപ്പെടേണ്ടതാണ്.

2. 2-ാം വകുപ്പിന്റെ ഭേദഗതി.—2012-ലെ കേരള ആരോഗ്യരക്ഷാ സേവന പ്രവർത്തകരും ആരോഗ്യരക്ഷാ സേവന സ്ഥാപനങ്ങളും (അക്രമവും സ്വത്തിനുള്ള നാശവും തടയൽ) ആക്റ്റിലെ (2012-ലെ 14-ാം ആക്റ്റ്) (ഇതിനുശേഷം പ്രധാന ആക്റ്റ് എന്നാണ് പരാമർശിക്കപ്പെടുക) 2-ാം വകുപ്പിൽ,—

(എ) നിലവിലുള്ള വ്യവസ്ഥ (1)-ാം ഉപവകുപ്പായി അക്കമിടേണ്ടതാണ്;

(ബി) അപ്രകാരം അക്കമിട്ട (1)-ാം ഉപവകുപ്പിലെ (ബി) ഖണ്ഡത്തിൽ,—

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

(i) ഇനം (iv)-ൽ "നഴ്സിംഗ് വിദ്യാർത്ഥികൾ;" എന്ന വാക്കുകൾക്കും ചിഹ്നത്തിനും പകരം "നഴ്സിംഗ് വിദ്യാർത്ഥികളും പാരാമെഡിക്കൽ വിദ്യാർത്ഥികളും;" എന്ന വാക്കുകളും ചിഹ്നവും ചേർക്കേണ്ടതാണ്;

(ii) ഇനം (v)-നു പകരം താഴെപ്പറയുന്ന ഇനം ചേർക്കേണ്ടതാണ്, അതായത്:—

"(v) ആരോഗ്യരക്ഷാ സേവന സ്ഥാപനങ്ങളിൽ നിയമിക്കപ്പെട്ടിട്ടുള്ളതും ജോലി ചെയ്തുവരുന്നതുമായ പാരാമെഡിക്കൽ ജീവനക്കാർ, സുരക്ഷാ ജീവനക്കാർ, മാനേജീരിയൽ സ്റ്റാഫ്, മിനിസ്റ്റീരിയൽ സ്റ്റാഫ്, ആംബുലൻസ് ഡ്രൈവർമാരും ഹെൽപ്പർമാരും; കൂടാതെ";

(iii) ഇനം (v)-നു ശേഷം താഴെപ്പറയുന്ന ഇനം കൂട്ടിച്ചേർക്കേണ്ടതാണ്, അതായത്:—

"(vi) കാലാകാലങ്ങളിൽ സർക്കാർ ഔദ്യോഗിക ഗസറ്റിൽ വിജ്ഞാപനം ചെയ്യുന്ന മറ്റേതൊരു വ്യക്തിയും.";

(സി) (സി) ഖണ്ഡത്തിനു ശേഷം താഴെപ്പറയുന്ന ഖണ്ഡം കൂട്ടിച്ചേർക്കേണ്ടതാണ്, അതായത്:—

"(സിഎ) "നിർണ്ണയിക്കപ്പെട്ട" എന്നാൽ ഈ ആക്റ്റിൻ കീഴിൽ ഉണ്ടാക്കിയ ചട്ടങ്ങളാൽ നിർണ്ണയിക്കപ്പെട്ട എന്നർത്ഥമാകുന്നു;";

(ഡി) (1)-ാം ഉപവകുപ്പിനു ശേഷം, താഴെപ്പറയുന്ന ഉപവകുപ്പ് കൂട്ടിച്ചേർക്കേണ്ടതാണ്, അതായത്:—

"(2) ഈ ആക്റ്റിൽ ഉപയോഗിക്കുകയും എന്നാൽ നിർവ്വചിക്കാതിരിക്കുകയും 1860-ലെ ഇന്ത്യൻ ശിക്ഷാ നിയമസംഹിതയിലോ (1860-ലെ 45-ാം കേന്ദ്ര ആക്റ്റ്) 1973-ലെ ക്രിമിനൽ നടപടി നിയമസംഹിതയിലോ (1974-ലെ 2-ാം കേന്ദ്ര ആക്റ്റ്) നിർവ്വചിക്കുകയും ചെയ്തിട്ടുള്ള വാക്കുകൾക്കും പദപ്രയോഗങ്ങൾക്കും, അതത് സംഗതിപോലെ, പ്രസ്തുത സംഹിതകളിൽ അവയ്ക്ക് യഥാക്രമം നൽകിയിട്ടുള്ള അർത്ഥം ഉണ്ടായിരിക്കുന്നതാണ്.".

3. <u>4-ാം വകുപ്പിന്റെ ഭേദഗതി</u>.—പ്രധാന ആക്റ്റിന്റെ 4-ാം വകുപ്പിൽ,—

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

(എ) (1)-ാം ഉപവകുപ്പിനു പകരം താഴെപ്പറയുന്ന ഉപവകുപ്പ് ചേർക്കേണ്ടതാണ്, അതായത്:—

"(1) ഏതൊരാളും,—

(i) 2-ാം വകുപ്പിലെ (1) -ാം ഉപവകുപ്പിന്റെ (ഇ) ഇനത്തിൽ നിർവ്വചിച്ചിട്ടുള്ള ഒരു അക്രമപ്രവർത്തനം ചെയ്യുകയോ ചെയ്യുവാൻ ശ്രമിക്കുകയോ പ്രേരിപ്പിക്കുകയോ പ്രചോദനം നൽകുകയോ ആണെങ്കിൽ കുറ്റസ്ഥാപനത്തിന്മേൽ ആറ് മാസത്തിൽ കുറയാതെയും എന്നാൽ അഞ്ച് വർഷം വരെയാകാവുന്നതുമായ തടവിനും അമ്പതിനായിരം രൂപയിൽ കുറയാതെയും എന്നാൽ രണ്ട് ലക്ഷം രൂപ വരെയാകാവുന്നതുമായ പിഴയ്ക്കും ശിക്ഷിക്കപ്പെടാവുന്നതാണ്;

(ii) ആരോഗ്യരക്ഷാ സേവന പ്രവർത്തകനെതിരെ ഒരു അക്രമപ്രവർത്തനം ചെയ്യുമ്പോൾ 1860-ലെ ഇന്ത്യൻ ശിക്ഷാ നിയമസംഹിതയിലെ 320-ാം വകുപ്പിൽ നിർവ്വചിച്ച പ്രകാരമുള്ള കഠിനമായ ദേഹോപദ്രവത്തിന് അദ്ദേഹത്തെ വിധേയനാക്കുകയാണെങ്കിൽ, കുറ്റസ്ഥാപനത്തിന്മേൽ ഒരു വർഷത്തിൽ കുറയാതെയും എന്നാൽ ഏഴ് വർഷം വരെയാകാവുന്നതുമായ തടവിനും ഒരു ലക്ഷം രൂപയിൽ കുറയാതെയും എന്നാൽ അഞ്ച് ലക്ഷം രൂപവരെയാകാവുന്നതുമായ പിഴയ്ക്കും ശിക്ഷിക്കപ്പെടാവുന്നതാണ്.";

(ബി) (2)-ാം ഉപവകുപ്പിൽ "ആരോഗ്യരക്ഷാ സേവന സ്ഥാപനത്തിന്" എന്ന വാക്കുകൾക്ക് പകരം "ആരോഗ്യരക്ഷാ സേവന സ്ഥാപനത്തിനോ ആരോഗ്യരക്ഷാ സേവന പ്രവർത്തകനോ, അതത് സംഗതിപോലെ," എന്ന വാക്കുകളും ചിഹ്നങ്ങളും ചേർക്കേണ്ടതാണ്;

(സി) (4)-ാം ഉപവകുപ്പിനു പകരം താഴെപ്പറയുന്ന ഉപവകുപ്പ് ചേർക്കേണ്ടതാണ്, അതായത്:—

"(4) (1)-ാം ഉപവകുപ്പിലെ ഏതൊരു കുറ്റവും കൊഗ്നൈസബിളും ജാമ്യം അനുവദിക്കാൻ പാടില്ലാത്തതും ആകുന്നു.".

4. 4എ എന്ന പുതിയ വകുപ്പ് കൂട്ടിച്ചേർക്കൽ.— പ്രധാന ആക്റ്റിന്റെ 4-ാം വകുപ്പിനു ശേഷം താഴെപ്പറയുന്ന വകുപ്പ് കൂട്ടിച്ചേർക്കേണ്ടതാണ്, അതായത്:—

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

"4എ. <u>അന്വേഷണം മുതലായവ സത്വരമായി പൂർത്തീകരിക്കണമെന്ന്</u>.—1973-ലെ ക്രിമിനൽ നടപടി നിയമസംഹിതയിൽ എന്തുതന്നെ അടങ്ങിയിരുന്നാലും,—

(i) ഈ ആക്റ്റിൻ കീഴിൽ രജിസ്റ്റർ ചെയ്യപ്പെടുന്ന ഏതൊരു കേസും ഇൻസ്പെക്ടർ റാങ്കിൽ കുറയാത്ത ഒരു പോലീസ് ഓഫീസർ അന്വേഷിക്കേണ്ടതും അങ്ങനെയുള്ള കേസുകളുടെ അന്വേഷണം പ്രഥമവിവര റിപ്പോർട്ട് രജിസ്റ്റർ ചെയ്യുന്ന തീയതി മുതൽ അറുപതു ദിവസങ്ങൾക്കുള്ളിൽ പൂർത്തീകരിക്കേണ്ടതുമാണ്;

(ii) ഈ ആക്റ്റിൻ കീഴിലുള്ള ഏതൊരു കേസിന്റേയും അന്വേഷണ വിചാരണയിലോ വിചാരണയിലോ നടപടിക്രമങ്ങൾ കഴിയുന്നതും വേഗത്തിൽ നടത്തേണ്ടതും പ്രത്യേകിച്ചും സാക്ഷികളുടെ വിസ്താരം ആരംഭിച്ചാൽ, അത് തുടർന്നുള്ള ദിവസങ്ങൾക്കപ്പുറത്തേക്ക് മാറ്റിവയ്ക്കേണ്ടത് ആവശ്യമാണെന്ന് രേഖപ്പെടുത്തിയ കാരണങ്ങളാൽ കോടതിക്ക് ബോദ്ധ്യപ്പെടാത്തപക്ഷം, ഹാജരായ എല്ലാ സാക്ഷികളെയും വിസ്തരിക്കുന്നതുവരെ അത് ദിനംപ്രതി തുടരേണ്ടതും അന്വേഷണവിചാരണയും വിചാരണയും ഒരു വർഷത്തിനുള്ളിൽ പൂർത്തീകരിക്കുന്നതിനുള്ള പരിശ്രമം നടത്തേണ്ടതുമാണ്:

എന്നാൽ പ്രസ്തുത സമയത്തിനുള്ളിൽ വിചാരണ പൂർത്തീകരിക്കാത്ത സംഗതിയിൽ അപ്രകാരം പൂർത്തീകരിക്കാതിരിക്കുന്നതിനുള്ള കാരണങ്ങൾ കോടതി രേഖപ്പെടുത്തേണ്ടതാണ്:

എന്നുമാത്രമല്ല അപ്രകാരമുള്ള സമയപരിധി, എഴുതി രേഖപ്പെടുത്തിയ കാരണങ്ങളാൽ, അങ്ങനെയുള്ള അധികസമയത്തേക്ക് ദീർഘിപ്പിക്കാവുന്നതും എന്നാൽ ഒരു സമയം അത് ആറ് മാസത്തിൽ കൂടുതൽ ദീർഘിപ്പിക്കാൻ പാടില്ലാത്തതുമാണ്.

(iii) സത്വരമായ വിചാരണ ഏർപ്പെടുത്തുന്ന ആവശ്യത്തിലേയ്ക്ക് സംസ്ഥാന സർക്കാർ ഹൈക്കോടതിയുടെ സമ്മതത്തോടുകൂടി, ഔദ്യോഗിക ഗസറ്റിൽ വിജ്ഞാപനം വഴി, ഈ ആക്റ്റിൻ കീഴിലുള്ള കുറ്റങ്ങൾ വിചാരണ ചെയ്യുന്നതിന് ഓരോ ജില്ലയിലേയ്ക്കും ഒരു സെഷൻസ് കോടതിയെ സ്പെഷ്യൽ കോടതിയായി നിയോഗിക്കേണ്ടതാണ്;

(iv) സംസ്ഥാന സർക്കാരിന്, ഔദ്യോഗിക ഗസറ്റിൽ വിജ്ഞാപനം വഴി, ഓരോ സ്പെഷ്യൽ കോടതിയിലേയ്ക്കും പ്രസ്തുത കോടതിയിലെ കേസുകളുടെ നടത്തിപ്പിനായി സ്പെഷ്യൽ പ്രോസിക്യൂട്ടറെ നിയോഗിക്കാവുന്നതാണ്.".

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

5. 7-ാം വകുപ്പിന്റെ ഭേദഗതി.—പ്രധാന ആക്റ്റിന്റെ 7-ാം വകുപ്പിന്റെ (2)-ാം ഉപവകുപ്പ് (3)-ാം ഉപവകുപ്പായി പുനരക്കം ചെയ്യേണ്ടതും അപ്രകാരം പുനരക്കം ചെയ്ത ഉപവകുപ്പിനു മുമ്പ് താഴെപ്പറയുന്ന ഉപവകുപ്പ് കൂട്ടിച്ചേർക്കേണ്ടതുമാണ്, അതായത്:—

"(2) പ്രത്യേകിച്ചും, മുൻപറഞ്ഞ അധികാരത്തിന്റെ സാമാന്യതയ്ക്ക് ഭംഗം വരാതെയും അങ്ങനെയുള്ള ചട്ടങ്ങളിൽ താഴെപ്പറയുന്ന എല്ലാമോ ഏതെങ്കിലുമോ കാര്യങ്ങൾക്കായി വ്യവസ്ഥ ചെയ്യാവുന്നതാണ്, അതായത്:—

(എ) ആവശ്യമായ സുരക്ഷാ ഉദ്യോഗസ്ഥർ മുതലായവരെ നിയോഗിക്കൽ;

(ബി) സി.സി.ടി.വി. ക്യാമറ, മറ്റ് സുരക്ഷാ സാമഗ്രികൾ/ഉപകരണങ്ങൾ സ്ഥാപിക്കൽ;

(സി) കൺട്രോൾ റൂമുകൾ, അലാറം സംവിധാനങ്ങൾ മുതലായവ ഏർപ്പെടുത്തൽ;

(ഡി) തല്പരകക്ഷികളെ അറിയിക്കേണ്ട പ്രധാനപ്പെട്ട വിവരങ്ങൾ പ്രദർശിപ്പിക്കൽ;

(ഇ) ആരോഗ്യരക്ഷാ സ്ഥാപനവുമായി ബന്ധപ്പെട്ട് ആരോഗ്യരക്ഷാ സേവന പ്രവർത്തകർ എപ്രകാരം സംരക്ഷിക്കപ്പെടണമെന്നതും പെരുമാറണമെന്നതും സംബന്ധിച്ച പ്രോട്ടോക്കോളുകൾ തയ്യാറാക്കൽ; കൂടാതെ

(എഫ്) ആക്റ്റിനു കീഴിൽ നിർണ്ണയിക്കപ്പെടേണ്ടതോ നിർണ്ണയിക്കപ്പെടാവുന്നതോ ആയ മറ്റേതൊരു കാര്യവും.".

6. റദ്ദാക്കലും ഒഴിവാക്കലും.—(1) 2023-ലെ കേരള ആരോഗ്യരക്ഷാ സേവന പ്രവർത്തകരും ആരോഗ്യരക്ഷാ സേവന സ്ഥാപനങ്ങളും (അക്രമവും സ്വത്തിനുള്ള നാശവും തടയൽ) ഭേദഗതി ഓർഡിനൻസ് (2023-ലെ 1) ഇതിനാൽ റദ്ദാക്കിയിരിക്കുന്നു.

(2) അങ്ങനെ റദ്ദാക്കിയിരുന്നാൽത്തന്നെയും, പ്രസ്തുത ഓർഡിനൻസ് പ്രകാരം ഭേദഗതി ചെയ്ത പ്രധാന ആക്റ്റിൻ കീഴിൽ ചെയ്ത ഏതെങ്കിലും കാര്യമോ എടുത്ത ഏതെങ്കിലും നടപടിയോ ഈ ആക്റ്റ് പ്രകാരം ഭേദഗതി ചെയ്ത പ്രധാന ആക്റ്റിൻ കീഴിൽ ചെയ്തതായോ എടുത്തതായോ കരുതപ്പെടേണ്ടതാണ്.

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

GOVERNMENT OF KERALA

Law (Legislation) Department

NOTIFICATION

No. Leg.H1/72/2023/Law.

Dated, Thiruvananthapuram, 18th September, 2023
1st Kanni, 1199
27th Bhadra, 1945.

In pursuance of clause (3) of Article 348 of the Constitution of India, the Governor of Kerala is pleased to authorize the publication in the Gazette of the following translation in English language of the Kerala Healthcare Service Persons and Healthcare Service Institutions (Prevention of Violence and Damage to Property) Amendment Act, 2023 (Act No. 22 of 2023).

By order of the Governor,

K. G. SANAL KUMAR,
Law Secretary.

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

[Translation in English of “2023-ലെ കേരള ആരോഗ്യരക്ഷാ സേവന പ്രവർത്തകരും ആരോഗ്യരക്ഷാ സേവന സ്ഥാപനങ്ങളും (അക്രമവും സ്വത്തിനുള്ള നാശവും തടയൽ) ഭേദഗതി ആക്റ്റ്” published under the authority of the Governor.]

ACT 22 OF 2023

THE KERALA HEALTHCARE SERVICE PERSONS AND HEALTHCARE SERVICE INSTITUTIONS (PREVENTION OF VIOLENCE AND DAMAGE TO PROPERTY) AMENDMENT ACT, 2023

AN

ACT

to amend the Kerala Healthcare Service Persons and Healthcare Service Institutions (Prevention of Violence and Damage to Property) Act, 2012.

Preamble.—WHEREAS, it is expedient to amend the Kerala Healthcare Service Persons and Healthcare Service Institutions (Prevention of Violence and Damage to Property) Act, 2012 (Act 14 of 2012) for the purposes hereinafter appearing;

BE it enacted in the Seventy-fourth Year of the Republic of India as follows:—

1. *Short title and commencement.*—(1) This Act may be called the Kerala Healthcare Service Persons and Healthcare Service Institutions (Prevention of Violence and Damage to Property) Amendment Act, 2023.

(2) It shall be deemed to have come into force on the 24th day of May, 2023.

2. *Amendment to section 2.*—In section 2 of the Kerala Healthcare Service Persons and Healthcare Service Institutions (Prevention of Violence and Damage to Property) Act, 2012 (Act 14 of 2012) (hereinafter referred to as the principal Act),—

(a) the existing provision shall be numbered as sub-section (1);

(b) in clause (b) of sub-section (1) so numbered,—

(i) for item (iv) for the words and symbol “Nursing Students;” the words and symbol “Nursing Students and Para Medical Students;” shall be substituted;

(ii) for item (v) the following item shall be substituted, namely:—

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

"(v) Para Medical Workers, Security Guards, Managerial Staff, Ministerial Staff, Ambulance Drivers and Helpers employed and working in healthcare service institutions; and";

(iii) after item (v), the following item shall be added, namely:—

"(vi) any other person which may be notified by the Government in the Official Gazette from time to time.";

(c) after clause (c) the following clause shall be added, namely:—

"(ca) "prescribed" means prescribed by rules made under this Act;";

(d) after sub-section (1), the following sub-section shall be inserted, namely:—

"(2) The words and expressions used but not defined in this Act and defined in the Indian Penal Code (Central Act 45 of 1860) or the Code of Criminal Procedure, 1973 (Central Act 2 of 1974), as the case may be, shall have the meaning respectively assigned to them in those Codes.".

3. *Amendment to section 4*.—In section 4 of the principal Act,—

(a) for sub-section (1), the following sub-section shall be substituted, namely:—

"(1) Whoever,—

(i) commits or attempt to commit or abets or incites the commission of an act of violence as defined in clause (e) of sub-section (1) of section 2 shall on conviction be punished with imprisonment for a term which shall not be less than six months but which may extend to five years and with fine which shall not be less than fifty thousand rupees but which may extend to two lakh rupees;

(ii) while committing an act of violence against a healthcare service person causes grievous hurt as defined in section 320 of the Indian Penal Code, 1860 to such person shall on conviction be punished with imprisonment for a term which shall not be less than one year but which may extend to seven years and with fine which shall not be less than one lakh rupees but which may extend to five lakh rupees.";

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

(b) in sub-section (2), after the words "healthcare service institution", the words and symbols "or healthcare service person, as the case may be," shall be inserted;

(c) for sub-section (4), the following sub-section shall be substituted, namely:—

"(4) Any offence under sub-section (1) shall be cognizable and non-bailable.".

4. *Insertion of new section 4A*.—After section 4 of the principal Act, the following section shall be added, namely:—

"4A. *Investigation etc. to be completed expeditiously*.—Notwithstanding anything contained in the Code of Criminal Procedure, 1973,—

(i) any case registered under this Act shall be investigated by a police officer not below the rank of Inspector and the investigation of such cases shall be completed within a period of sixty days from the date of registration of First Information Report;

(ii) in every inquiry or trial of a case under this Act, the proceedings shall be held as expeditiously as possible, and in particular, when the examination of witnesses has once begun, the same shall be continued from day to day until all the witnesses in attendance have been examined, unless the court finds the adjournment of the same beyond the following days to be necessary for reasons to be recorded, and an endeavour shall be made to ensure that the inquiry or trial is concluded within a period of one year:

Provided that where the trial is not concluded within the said period, the court shall record the reasons for not having done so:

Provided further that the said period may be extended by such further period, for reasons to be recorded in writing, but not exceeding six months at a time.

(iii) for the purpose of providing speedy trial, the State Government shall, with the concurrence of the High Court, by notification in the Official Gazette, designate in each District a Sessions Court as a Special Court to try the offences under this Act;

(iv) for every Special Court the State Government may, by notification in the Official Gazette, designate Special Prosecutor for the purpose of conducting cases in that court.".

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

5. *Amendment to section 7.*—In section 7 of the principal Act, sub-section (2) shall be renumbered as sub-section (3) and before the sub-section so renumbered the following shall be added, namely:—

"(2) In particular and without prejudice to the generality of the foregoing powers, such rules may provide for all or any of the following matters, namely:—

(a) deployment of adequate security personnel etc.;

(b) installation of CCTV camera and other safety and security devices/ equipments;

(c) arrangement of control rooms and alarm systems etc.;

(d) display of important informations addressing stake holders;

(e) evolving protocols as to the manner in which healthcare service persons in relation to healthcare institutions are to be protected/behaved; and

(f) any other matter which is required to be or may be prescribed under this Act.

6. *Repeal and saving.*—(1) The Kerala Healthcare Service Persons and Healthcare Service Institutions (Prevention of Violence and Damage to Property) Amendment Ordinance, 2023 (Ordinance No. 1 of 2023) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.

PUBLISHED BY THE SUPERINTENDENT OF GOVERNMENT PRESSES
AT THE GOVERNMENT CENTRAL PRESS, THIRUVANANTHAPURAM, 2023.

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/